

THE MINISTER OF INDUSTRIAL DEVELOPMENT, SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). The Department of Science and Technology do not give any scholarships to the students.

Salary of Executives in Public Undertakings under Ministry of Industrial Development

4130. SHRI S. N. MISRA: Will the Minister of INDUSTRIAL DEVELOPMENT, SCIENCE AND TECHNOLOGY be pleased to state:

(a) how many top executives drawing a salary of Rs. 1500 or more per month have been appointed in Public Undertakings under the charge of his Ministry from 1st January, 1972 to 28th February, 1973; and

(b) the names of such appointees, the places and the Undertakings to which they have been appointed along with the States to which they belong?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The required information is given in the statement placed on the Table of the House [Placed in Library. See No. LT-4550/73].

Establishment of Production Centre at Attingal, Kerala

4131. SHRI VAYALAR RAVI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Unstarred Question No. 3210 on the 6th December, 1972 regarding production centres of small scale industries in Kerala and state:

(a) the year in which the Estimates Committee of Lok Sabha submitted its 77th Report and the year in which the Production Centre at Attingal in Kerala was established; and

(b) the reasons for starting a new unit even after the recommendation of the Committee to hand over these Production Centres to State Governments?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) The 77th Report of the Estimates Committee was submitted in 1959-60. The production Centre was first set up in 1958 at Ettamanur and transferred to Attingal on 1-8-1963.

(b) Since the recommendation to hand over the Centres was made by the Organisational Committee, set up in 1962 at the instance of the Estimates Committee, the question does arise.

Names of communal bodies, associations and parties banned in the country

4132. SHRI S. N. MISRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many communal bodies, associations and parties have been banned within the last one year;

(b) the names of such parties, bodies, and associations and the States; and

(c) the period from which they stood banned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) So far no association has been declared unlawful under the Unlawful Activities (Prevention) Act, 1967 as amended by the Criminal Law (Amendment) Act, 1972.

(b) and (c). Do not arise.